

†[SHRI B. P. MAURYA'S SPEECH AT PUBLIC MEETING

1151. SHRIMATI VIDYAWATI CHATURVEDI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government's attention has been drawn to the news item published in 'Vir Arjun' dated the 31st January, 1969 to the effect that the Republican Party Leader, Shri B. P. Maurya, stated at a public meeting that if the present Government is not changed through votes this time, he would form a Government of the exploited even though violent means may have to be adopted; and

(b) if so, what is the reaction of Government thereto?]

गृह-कार्य मंत्रालय में उपमंत्री (श्री के० एस० रामस्वामी) : (क) तथा (ख) तथ्य मालूम किये जा रहे हैं ।

†[THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY) : (a) and (b) Facts are being ascertained.]

TRIAL OF POLICEMEN WHO PARTICIPATED IN POLICE AGITATION

1152. DR. B. N. ANTANI:

SHRI M. V. BHADRAM:

SHRI GODEY MURAHARI:

SHRI G. BARBORA:

SHRI CHITTA BASU:

SHRI DWIJENDRALAL SEN GUPTA:

SHRI RATTAN LAL JAIN:

SHRI B. D. KHOBARAGADE:

SHRIMATI VIDYAWATI CHATURVEDI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the Central Government employees arrested in Delhi in connection with the token strike of September, 1968 numbering about 2,500 are standing trials in the courts at New Delhi and Tis Hazari;

(b) whether any discrimination has been made in regard to the cases of the policemen numbering about 1,000 connected

†[] English translation.

with the police agitation of April, 1967 in Delhi who are being tried in the Special Courts located in Civil Lines Police Station where there are no facilities available as at New Delhi and Tis Hazari Courts;

(c) whether it is a fact that some incidents have happened in the Courts located at Civil Lines Police Station in which the policemen under trial have been beaten and some of the Defence Counsels insulted by the police officials there;

(d) whether it is also a fact that the policemen had submitted written complaints to the District Magistrate, Delhi Bar Association and the Hon'ble Chief Justice of Delhi High Court impressing upon them that in the interest of justice, they be tried at New Delhi and Tis Hazari Courts like others; and

(e) the details of the complaints and the action taken thereon by Government?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA):

(a) The Central Government employees arrested in connection with the token strike of September, 1968 are standing trial in the courts at New Delhi and Tis Hazari.

(b) No, Sir.

(c) No, Sir.

(d) and (e) A reference was received praying that the venue of the courts be shifted from its present site. However, it was decided to continue the courts at the existing site.

1153. [Transferred to the 25th March, 1969.]

कार्यालयों के नामों का हिन्दी में रखा जाना

1154. श्री मान सिंह वर्मा : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) भारत सरकार के विभिन्न मंत्रालयों और विभागों में 1962 से 1968 तक कितने नये कार्यालय बनाये गये;

(ख) उनमें से कितने कार्यालयों के नाम हिन्दी में अथवा अन्य भारतीय भाषाओं में रखे गये;

(ग) जिन कार्यालयों के नाम अंग्रेजी में रखे गये हैं उन्हें हिन्दी में न रखने के क्या कारण हैं; और